

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 108**  
**(IB)-415(PB)/2019**

**IN THE MATTER OF:**

Unimax International ..... Petitioners/Applicant

v.

M/s. Soho Infrastructure Pvt. Ltd. .... Respondents

**Under Section 9 of Insolvency and Bankruptcy Code, 2016(CIRP)**

**Order delivered on 02.03.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Ms. Srishti Badhwar, Adv.

Mr. Geetesh Meena, Adv. for Unimax  
International.

For PNB

Mr. Nishi Chaudhary, Ms. Priya Choubey,  
Adv.

For the Respondent

Mr. Mrinal Harsh Vardhan, Adv.

**ORDER**

**IA-1402(PB)/2020**

This is an application filed by Punjab National Bank-financial creditor. Ld. Counsel for the RP states that copy is not received. Let the copy be served to the counsel for the IRP.

List for further consideration on 27.03.2020.

**CA-1113(PB)/2020**

This is an application filed by RP under Section 19 of the Insolvency & Bankruptcy Code. Ld. Counsel for the RP states that the corporate debtor has preferred an appeal before Hon'ble NCLAT in Appeal NO. 1273/2019, wherein the Hon'ble NCLAT on 25.02.2020 has passed directions to the appellant to provide all

documents and records pertaining to the corporate debtor to the RP. Let the same be complied with in its letter and spirit. No one has put in appearance for the Ex-Directors.

List for further consideration on 27.03.2020.

**CA-2359(PB)/2019**

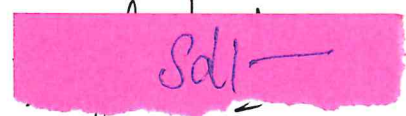
Ld. Counsel for the applicant seeks and is granted one week time to file rejoinder with a copy in advance to the counsel opposite.

List for arguments on 27.03.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

02.03.2020  
Ritu Sharma



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**